

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No. 16216 of 2019

Odisha State Legal Services Authority* *Petitioner

Mr. Gautam Misra, Senior Advocate
Amicus Curiae

-versus-

State of Odisha and others* *Opposite Parties

Mr. B.P. Tripathy, AGA
Mr. D.R. Mohapatra, Senior Standing Counsel
For School & Mass Education Department

**CORAM:
THE CHIEF JUSTICE
JUSTICE CHITTARANJAN DASH**

**ORDER
24.08.2022**

Order No.

14. 1. A convenience note has been submitted by the learned Amicus Curiae pointing out to the incomplete compliance of the orders dated 2nd February, 2021, 24th March, 2021 and 23rd August, 2021 passed by this Court.
2. A copy of the said note has been handed over to Mr. B.P. Tripathy, learned Additional Government Advocate for the State, who wants time to examine it and seek appropriate instructions.
3. It is impressed upon the State that there must be complete report of compliance with the directions issued by this Court in the aforementioned orders.

4. The aforementioned affidavit of compliance will also deal with all the issues raised in the convenience note submitted today by the learned Amicus Curiae. The compliance affidavit be filed at least one week prior to the next date with an advance copy to the learned Amicus Curiae

5. List on 22nd September, 2022.

(Dr. S. Muralidhar)
Chief Justice

(Chittaranjan Dash)
Judge

S. Behera

